- (b) Does not arise.
- (c) and (d) As per the National Sample Surveys conducted by National Sample Survey Organisation (NSSO), number of unemployed persons as per Current Daily Status approach has been estimated at 20.13 million in 1993-94 and 26.58 million in 1999-2000. The Average Growth Rate of unemployed per annum during 1993-94 to 1999-2000 works out to be around 4.74.

Government is targeting creation of around 5 crore employment opportunities during the 10th Plan period with special emphasis on labour intensive sectors such as agriculture, irrigation, agro-forestry, small and medium enterprises, information communication technology, tourism and other services.

As per Tenth Plan document, at the end of Tenth Plan number of unemployed persons is estimated at 21.15 million in 2006-07.

Jobs to youths in foreign countries

- † 4577. SHRI KAMAL AKHTAR: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:
- (a) the number of cases registered against persons involved in cheating by way of giving allurement of jobs to youths in foreign countries during the last three years alongwith state-wise details thereof;
- (b) the number of persons against whom action was taken in the cases so registered and the steps taken by Government to provide assistance to the affected persons; and
- (c) the effective steps taken so far by Government to check forgery and cheating with youths?

THE MINISTER OF STATE OF THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI JAGDISH TYTLER): (a) During the years 2002, 2003 and 2004, the number of complaints filed with the State Police Authorities against the illegal/un-registered recruiting agents were 47,27 and 34 respectively. The State-wise details are given in the Statement. (See below)

[†] Original notice of the question was received in Hindi.

(b) Prosecution sanction was accorded in 40,11 and 9 cases during 2002,2003 and 2004 respectively. In order to assist the affected persons, the registered Recruiting Agents are directed to resolve the grievances of the Aggrieved workers within a reasonable time-frame, if they fail to comply, action is taken to suspend/cancel their Registration Certificates. If the Recruiting Agents fail to compensate the complainants, the Bank Guarantee is invoked to compensate the affected persons and/or recover the cost of repatriation. If complaints are against unregistered Recruiting Agents, reports are lodged with the concerned State Police Authorities appropriately.

(c) To check forgery and cheating, the Recruiting Agents are required to produce the Demand Letter, Power of Attorney and Specimen Employment Contract from the foreign employers in original to the Protectors of Emigrants before emigration clearance is granted. An Affidavit is also taken from the Recruiting Agents. In respect of vulnerable categories like unskilled workers and housemaids and for employment in certain sensitive countries, attestation of employment documents by the concerned Indian Mission is insisted upon.

Statement

Jobs to youths in foreign countries

SI. No. Name of the State	2002	2003	2004
1. Mumbai	16	7	8
2. Gujarat	-	3	1
3. Goa			
4. Kerala	9	11	6
5. Andhra Pradesh	115	1 4	2
6. Tamilnadu			7
7. Chandigarh	1 2	-	2
8. Punjab	1		3
9. Haryana			1
10. Jammu & Kashmir			
11. West Bengal	2	1	4
TOTAL	47	27	34